

**Rajiv Ganuni National University of Law, Punja** CENTRE FOR CRIMINOLOGY, CRIMINAL JUSTICE AND VICTIMOLOG Sidhuwal, Bhadson Road, Patiala - 147006 (Punjab), India. Tel.: +91-175-2391200 | Fax: +91-175-2391690 |Website : www.rgnul.ac.in

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# CALL FOR BLOGS

# ABOUT THE CENTRE FOR CRIMINOLOGY, CRIMINAL JUSTICE AND VICTIMOLOGY, RGNUL (CCV-RGNUL)

Keeping in view the broad policy of RGNUL to promote research in the field of law, the Centre for Criminology, Criminal Justice and Victimology (CCV) has been purposefully established under the able leadership of Prof. (Dr.) G.S. Bajpai, Vice-Chancellor, RGNUL, to provide critical and necessitated focus towards fostering the objective of carrying fundamental and applied research on the evolving aspects of the transformative criminal justice system including the dimensions of victimology and criminology as particular areas of interest. The Centre understands and caters the progressive and dynamic nature of the developing criminal jurisprudence in India and across the world and therefore, firmly intends to conceptualize pro-victim research, training, policy analysis and consultancy with specifically prioritizing the aspect of interdisciplinary approach while fulfilling the desired goals. The Centre is uniquely determined to examine, express, elucidate and expedite the systematic delivery and efficient redressal of the rights of the victim within the comprehensive criminal justice system in India so as to mitigate the hardships faced by the victims.

# **ABOUT THE BLOG**

Centre For Criminology, Criminal Justice And Victimology, is a peer-reviewed blog which focuses on both critical leadership and practical development representing victimological perspectives from a broad range of disciplines and the behavioural aspect of the crime committed and contribute to a greater understanding of victims, victimization, victim-offender relations, institutional functioning, and allied issues. The blog will focus on promoting research and action in the selected areas of victim justice, criminology, and victimology.

### THEMES

Although there are no rigid thematic constraints, the Centre expects to have submissions on topics relevant to the work and objectives of the Centre.

#### Themes

- 1. The idea of Justice: Imbalances and Inconsistencies
- 2. Revisiting Criminal Procedure: Victim's Perspective
- 3. Victims of abuse of power: Harsh Laws and Soft Justice
- 4. Victim Jurisprudence & the Supreme Court of India
- 5. Victim Advocacy: Victim Advocates and Community Mobilisation

Any manuscript shall be taken for consideration if that pertains to the dimensions of transformative criminal justice system and developing scope of Criminology.

#### SUBMISSION GUIDELINES

- Articles shall include the legal acumen of the author(s) and should be solution-based.
- Only those articles will be accepted which are not yet covered in any domain. The Editorial Board may summarily reject any topic that has already been covered in the blog.
- The article should be the original work of the author and co-authorship of a maximum of 3 is permitted.
- All submissions must be in Times New Roman, font size 12, spacing 1.5, justified.
- All relevant sources must be hyperlinked. In case no hyperlink is available for a reference, the use of endnotes is recommended. For endnotes, any standard and uniform citation style shall be followed.

- The word limit for each post is 800-1300 words (exclusive of endnotes). However, the flexibility of the upper limit is at the discretion of the editor.
- The manuscript should be accompanied by a cover letter specifying the author's name, designation, institute, contact number, and email for future reference. [Participants are requested to not put their names anywhere in the main manuscript].
- The author(s) bear sole responsibility for the accuracy of facts, opinions, or views stated in the submitted Manuscript. In the case of gross plagiarism found in the contents of the submitted manuscript, the manuscript shall be subject to summary rejection. The permissible limit shall be not more than 20% in any case.
- Submissions for the blog shall be reviewed on a rolling basis and the receipt of submissions shall be conveyed at the earliest. The Editorial Board may take up to 02 weeks for the review of submissions.

#### SUBMISSION PROCESS

Submissions are being accepted on a rolling basis.

All entries should be submitted in .doc or .docx format and the manuscripts must be e-mailed to blog.ccvrgnul@gmail.com and the subject of the email should be titled "Submission for CCV Blog – NAME OF THE PERSON".

As per our policy, we do not send any acknowledgement mail to the author due to the high number of submissions coming every day; however, we make sure that we get back to the authors within two week from their date of submission.

# ELIGIBILITY

Law students pursuing the three-year LLB, as well as the five years integrated LLB program, students pursuing LLM or PhD, Research Associates, Academicians, Educators, practitioners, and professionals interested or involved in the area are eligible to submit.

#### PERKS

- The blog shall be published on CCV website and a letter of appreciation will be provided to endorse such publication.
- Best blogs shall be posted on social media channels of CCV along with author's details.

# FOR ANY QUERIES

Feel free to drop us a mail at blog.ccvrgnul@gmail.com or;

Contact-

# **Faculty Coordinators-**

Dr. Ivneet Walia

Dr. Gurneet Singh

Dr. Shruti Goyal

#### **Student Members-**

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